

Anita @ Anta and Others Vs State of NCT of Delhi

Court: Delhi High Court

Date of Decision: Nov. 25, 2003

Acts Referred: Criminal Procedure Code, 1973 (CrPC) â€” Section 438
Penal Code, 1860 (IPC) â€” Section 304B, 498A

Citation: (2004) 1 AWC 937 : (2004) 72 DRJ 327

Hon'ble Judges: Surinder Kumar Aggarwal, J

Bench: Single Bench

Advocate: Sanjeev Kumar, for the Appellant; M.N. Dudeja, for the Respondent

Judgement

S.K. Agarwal, J.

This is a petition u/s 438 read with Section 482, Cr.P.C. for grant of anticipatory bail in case FIR No. 724/2002, under Sections 498-A/304-B, IPC, P.S. Badarpur.

2. Learned APP for State submits that as per viscera report received from the FSL and the opinion of the doctor at AIIMS that death did not

occur otherwise than under normal circumstances, Therefore, custodial interrogation of petitioners, at present, are not required.

3. In the facts and circumstances of this case, petitioners, in the event of their arrest, are ordered to be released on bail, on each of them furnishing

personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Arresting Officer/SHO.

4. Petition stands disposed of.

5. dusty.